

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI BOMBAY

CAMP : NAGPUR

St.
 O.P.A. No. (N) 49/90 OA 464/90
 T.A. No.

DATE OF DECISION 21.6.1990

Nagpur Telephones Casual Labour Petitioner
 Union & ors.

Ms. Sulekha N. Kumbhare

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. P.S. Chaudhuri, Member (A)

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The Hon'ble Mr. D.K. Agrawal, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement? } No
4. Whether it needs to be circulated to other Benches of the Tribunal?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY
CAMP : NAGPUR

(4)

St.No. (N) 49/90 OA 464/90

Nagpur Telephones Casual
Labour Union, and others. ... Applicants

vs.

Union of India and others. ... Respondents

CORAM: Hon'ble Member (A) Shri P.S.Chaudhuri
Hon'ble Member (J) Shri D.K.Agrawal

Appearance

Ms. Sulekha N. Kumbhare
Advocate
for the Applicants

ORAL JUDGEMENT

Dated: 21.6.1990

(PER: P.S.Chaudhuri, Member (A)

Applicants by Mr.S.G.Kukday assisted by
Ms.Sulekha N.Kumbhare.

2. Mr. Kukday seeks leave to withdraw the application with liberty to file a fresh application on the same cause of action as he proposes to first consider the advisability of making a representation to the competent authority. Permission granted.

3. The application is disposed of as withdrawn with liberty to file a fresh application on the same cause of action.

D.K.Agrawal

(D.K.AGRAWAL)
MEMBER (J)

P.S.Chaudhuri

(P.S. CHAUDHURI)
MEMBER (A)